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PUNJAB VIDHAN SABHA

Bill No. 13-PLA-2017

THE PUNJAB APPROPRIATION (NO. 2) BILL, 2017

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes of the financial year ending on the thirty-first day of March, 2018.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :-

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2017. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those specified in column 5 of the Schedule, appended to this Act, amounting in the aggregate to the sum of ₹ 118237,90,36,000/- (One Lac Eighteen Thousand Two Hundred Thirty Seven Crore Ninety Lac and Thirty Six Thousand only) towards defraying several charges, which will come in the course of payment to be made during the financial year 2017-2018, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of ₹ 118237,90,36,000/- out of the Consolidated Fund of the State of Punjab for the financial year 2017-2018.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule in relation to the Financial Year ending on the thirty-first day of March, 2018. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect of the Act.

SCHEDULE

Demand No.	Services and purposes	(Sums not exceeding)			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
1	Agriculture and Forests	Revenue	1,05,77,34,30,000	13,40,000	1,05,77,47,70,000
		Capital	3,51,83,000	0	3,51,83,000
2	Animal Husbandry	Revenue	5,31,93,15,000	1,00,000	5,31,94,15,000
		Capital	24,57,00,000	0	24,57,00,000
3	and Fisheries Co-operation	Revenue	94,76,70,000	1,50,000	94,78,20,000
		Capital	1,99,03,13,000	0	1,99,03,13,000
4	Defence Services Welfare	Revenue	73,85,59,000	10,000	73,85,69,000
		Capital	8,41,00,000	0	8,41,00,000
5	Education	Revenue	1,01,63,57,57,000	33,81,70,000	1,01,97,39,27,000
		Capital	3,00,93,43,000	0	3,00,93,43,000
6	Election	Revenue	1,21,68,47,000	1,000	1,21,68,48,000
		Capital	0	0	0
7	Excise and Taxation	Revenue	3,44,91,63,000	15,50,000	3,45,07,13,000
		Capital	0	0	0
8	Finance	Revenue	1,10,87,09,53,000	1,49,10,49,65,000	2,59,97,59,18,000
		Capital	50,11,00,000	3,49,85,96,22,000	3,50,36,07,22,000
9	Food and Supplies	Revenue	7,18,48,89,000	4,00,000	7,18,52,89,000
		Capital	20,00,06,10,000	0	20,00,06,10,000
10	General Administration	Revenue	2,90,76,33,000	8,90,16,000	2,99,66,49,000
		Capital	27,64,71,000	0	27,64,71,000
11	Health and Family Welfare	Revenue	34,37,04,76,000	74,52,000	34,37,79,28,000
		Capital	1,30,23,00,000	0	1,30,23,00,000
12	Home Affairs and Justice	Revenue	65,19,06,89,000	1,38,52,52,000	66,57,59,41,000
		Capital	1,75,06,76,000	0	1,75,06,76,000
13	Industries	Revenue	3,13,95,47,000	12,00,00,000	3,25,95,47,000
		Capital	10,33,55,000	0	10,33,55,000
14	Information and Public Relation	Revenue	41,80,27,000	0	41,80,27,000
		Capital	21,00,000	0	21,00,000
15	Irrigation and Power	Revenue	38,90,90,82,000	0	38,90,90,82,000
		Capital	9,23,72,61,000	0	9,23,72,61,000

1	2	3	4	5	
		Rs.	Rs.	Rs.	
16	Labour and Employment	Revenue	1,17,87,74,000	0	1,17,87,74,000
		Capital	15,00,00,000	0	15,00,00,000
17	Local Government, Housing and Urban Development	Revenue	30,42,48,27,000	0	30,42,48,27,000
		Capital	15,68,10,56,000	0	15,68,10,56,000
18	Personnel and Administrative Reforms	Revenue	12,57,71,000	7,03,83,000	19,61,54,000
		Capital	50,00,000	0	50,00,000
19	Planning	Revenue	2,03,61,47,000	1,50,000	2,03,62,97,000
		Capital	2,73,64,41,000	0	2,73,64,41,000
20	Programme Implementation	Revenue	0	0	0
		Capital	0	0	0
21	Public Works	Revenue	10,59,15,73,000	5,05,00,000	10,64,20,73,000
		Capital	18,31,39,00,000	0	18,31,39,00,000
22	Revenue and Rehabilitation	Revenue	14,08,31,33,000	33,32,000	14,08,64,65,000
		Capital	51,00,000	0	51,00,000
23	Rural Development and Panchayats	Revenue	12,64,64,99,000	0	12,64,64,99,000
		Capital	3,39,85,49,000	0	3,39,85,49,000
24	Science, Technology and Environment	Revenue	35,58,58,000	0	35,58,58,000
		Capital	4,06,00,000	0	4,06,00,000
25	Social and Women's Welfare and Welfare of Scheduled Caste and Backward Class Social Security, Women and Child Development & Welfare of SC/BC Caste and Backward Class	Revenue	33,70,60,25,000	12,10,000	33,70,72,35,000
		Capital	2,33,92,32,000	0	2,33,92,32,000
26	State Legislature	Revenue	42,34,06,000	95,00,000	43,29,06,000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	4,00,70,25,000	50,000	4,00,70,75,000
		Capital	77,72,00,000	0	77,72,00,000
28	Tourism and Cultural Affairs	Revenue	42,60,91,000	20,000	42,61,11,000
		Capital	1,86,10,07,000	0	1,86,10,07,000
29	Transport	Revenue	4,89,20,32,000	10,00,000	4,89,30,32,000
		Capital	1,64,46,000	0	1,64,46,000
30	Vigilance	Revenue	48,85,43,000	50,95,000	49,36,38,000
		Capital	89,84,000	0	89,84,000
Total		Revenue	5,97,45,77,41,000	1,51,18,96,46,000	7,48,64,73,87,000
		Capital	83,87,20,27,000	3,49,85,96,22,000	4,33,73,16,49,000
Grand Total			6,81,32,97,68,000	5,01,04,92,68,000	11,82,37,90,36,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2017-2018.

MANPREET SINGH BADAL,
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 22nd June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 22nd June, 2017s under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).